

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
RAJYA SABHA
QUESTION NO 26.07.2010
ANSWERED ON
NATIONAL LITIGATION POLICY .

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SHRIMATI SHOBHANA BHARTIA

Will the Minister of RURAL DEVELOPMENT INFORMATION AND BROADCASTING LAW & JUSTICE be pleased to state :-

- (a) whether Government has recently unveiled a new National Litigation Policy to make Government departments more responsible in filing and pursuing cases;
- (b) If so, the salient features of the new policy;
- (c) whether the new policy would curb the huge backlog of cases pending in various courts; and
- (d) If so, the manner in which the new policy is likely to be implemented?

ANSWER

MINISTER OF LAW AND JUSTICE (DR. M.VEERAPPA MOILY)

- (a) Yes Sir,
- (b) The aim of National Litigation Policy is to transform Government into an efficient and responsible litigant. The core issues involved in the litigation will be focused and addressed squarely so that the same is managed and conducted in a cohesive, coordinated and time bound manner.
- (c) The purpose underlying the said policy is also to reduce Government litigation in courts so that valuable court time would be spent in resolving other pending cases so as to achieve the Goal in the National Legal Mission to reduce average Pendency time from 15 years to 3 years.
- (d) In ensuring the success of the policy, all concerned stake holders viz, this Ministry, Heads of various Departments, Law Officers and Government Counsel and individual officers all connected with the concerned litigation will have to play their role effectively.